
Balmukund Pradhan Vs State Of Chhattisgarh And Ors

Writ Petition (S) No. 4304 Of 2018

Court: Chhattisgarh High Court

Date of Decision: July 3, 2018

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench

Advocate: K.P. Sahu, Raj Kumar Gupta

Final Decision: Allowed

Judgement

Sharad Kumar Gupta, J

1. Heard counsel for the parties.

2. Petitioner has preferred this writ petition praying for a direction to the respondents to consider and count his earlier service for grant of revised pay

scale without insisting upon NOC.

3. The petitioner was appointed as Shikshakarmi Gr-2 by Zila Panchayat, Bilaspur on 22-6-2010 and thereafter he was appointed as Shikshakarmi Gr-

1 by Zila Panchayat, Raipur on 7-7-2011. The respondents are not considering his earlier service for revised pay scale for want of NOC from earlier

Panchayat.

4. Counsel for both the parties submit that the matter is squarely covered by the orders of this Court dated 19-6-2018 passed in WPS No. 3932/2018

(Smt. Indumati Sahu -v- State of Chhattisgarh and another).

5. In view of above submission and the aforesaid orders passed by this Court, the present writ petition is also allowed with the direction that the

petitioner is entitled to obtain the benefit of revised pay scale on completion of 8 years service by including the services rendered by him on a lower

post or on the same post.